

CHAPTER XXXIV

RULE RELATING TO REFERENCES UNDER THE LAND ACQUISITION ACT, 1894

(Act No. 1 of 1894)

649. Register of Land Acquisition References – A Register of Land Acquisition References shall be kept in which shall be entered all references filed under the Land Acquisition Act, 1894 (hereinafter in this chapter referred “the Act”).

650. Collector to furnish postal address of parties – The Collector as defined in section 3 (c) of the Act shall, along with every reference under section 18 of the Act supply to the Prothonotary and Senior Master the postal addresses of all person on whom notices are required to be served under section 20 of the Act and in the case of a reference under section 30 of the Act the postal addresses of all persons interested in the apportionment.

651. Collector to file notices etc. - Along with every reference the Collector shall file notices in the appropriate form duly filled in and shall pay the Court-fees and postal charges payable for service of such notices.

652. Prothonotary to issue notices – Upon a reference being filed, the Prothonotary and Senior Master shall forthwith issue notices in Form No. 82 if the reference is under section 18 of the Act and in Form No. 83 if the reference is under section 30 of the Act.

653. Notices to be sent by registered post - Such notices shall be sent by registered post in the case of references under section 18 of the Act to all persons to whom notices are required to be sent under the provisions of section 20 of the Act, and in the case of references under section 30 of the Act to all persons interested, at the addresses supplied by the Collector.

654. Returnable date of notice under sections 18 and 30 – The returnable date of a notice in a reference under section 18 of the Act for compensation with or without apportionment shall be three months from the date of the issue of the notice; and the returnable date of a notice in case of any reference relating to apportionment only shall be one month from the date of the issue of the notice.

655. Application for order under section 32 of the Land Acquisition Act – An application for an order under section 32 of the Act shall ordinarily be made in Chambers to the Judge who shall have been appointed to hear land acquisition references, but the Judge may adjourn the application into Court if he thinks fit.

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